

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 111  
Appeal/12(MP)2021

**Order under Section 252(3)**

**IN THE MATTER OF:**

Elve Corporation & anr  
V/s  
ROC Gwalior & Ors

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Masoom K Shah, learned counsel  
For the Respondent :

**ORDER**

Learned counsel for the Appellant states that in compliance of the last order, the notice to RD and ROC has been served. Let the appeal be served on Income Tax Department.

In the meantime, RD and ROC is directed to file their response.

List the matter for further consideration on 23.08.2021.

  
**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**  
Sapna

-SD-  
**Dr. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**